GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4303 ANSWERED ON:29.08.2011 CORRUPTION IN RSBY Adityanath Shri Yogi;Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received complaints about the prevailing irregularities and corruption in the National Health Insurance Scheme or Rashtriya Swasthya Bima Yojana (RSBY);

(b) if so, the details thereof;

(c) the details of the funds released to the insurance companies under this scheme during the last three years;

(d) whether the insurance companies appointed unqualified doctors and also have not paid the amount due to the hospitals; and

(e) if so, the effective steps taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) & (b): The Government have been receiving some complaints of irregularities in some hospitals and their alleged involvement in fraudulent claims under RSBY. The Government has constituted a Grievance Redressal Committee consisting of senior officers. The Committee is assisted by technical experts. On the Basis of the report of the Committee, appropriate action including deempanelment of hospital is taken. The State Nodal Agencies have also been advised to constitute such Committees at State level. The Central Government has also issued an advisory to the State Nodal Agencies/Insurance Companies for de-empanelment of hospitals engaged in irregularities and malpractices.

(c): A Statement showing the centre share of premium released during the last three years and current year is annexed.

(d) & (e): The insurance companies are required to settle the claims of the hospitals on the basis of electronic data received from the hospitals. In case the insurance companies find some discrepancy in the case, they can depute professionally qualified persons to the hospital to inspect the records. The Government has issued instructions to the insurance companies to settle the claims of hospitals within 21 days.